

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 100/2025/EZ

In the matter of :

News Item titled "Villagers seek halt on illegal road construction appearing in the Arunachal Times dated 22.04.2025"

And in the matter of :

Reply on behalf of the Resp. No. 6, PWD, Govt. of Arunachal Pradesh.

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Date : 08.04.2026

Place : Kolkata

Filed by :

Ashok Prasad

(ASHOK PRASAD)

Counsel for State of

Arunachal Pradesh

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Sl. No. 34 of 08.04.2025 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 100/2025/EZ**

IN THE MATTER OF:

News Item titled " Villagers seek halt on illegal road construction appearing in the Arunachal Times dated 22.04.2025"

AND IN THE MATTER OF:

REPLY ON BEHALF OF THE RESP. No. 6, PWD, Govt. of Arunachal Pradesh

I, SK Tyagi, Asst. Engineer (C) , Public Works Department, Govt. of Arunachal Pradesh, presently at New Delhi do hereby solemnly affirm on oath as under:

1. That I am the Asst. Engineer (C), PWD, Govt. of Arunachal Pradesh conversant with the facts of this case on the basis of official records that I believe to be true. That the instant case pertains to the news articles published in 'The Arunachal Times' dated 22.04.2025, titled "**Villagers seek to halt on illegal road construction**".



The National Green Tribunal, Principal Bench, Delhi, based on the news article registered a **Suo-moto** application vide application no. 220/2025/PB on May 06, 2025. Later, the matter was transferred

to its zonal bench before **The National Green Tribunal Eastern Zone Bench, Kolkata** Vide application No. 100/2025/EZ Sept. 01.09.2025.

In both the original application at Principal Bench Delhi and Zonal Bench, Eastern Zone, Kolkata, PWD AP was not a respondent in the instant case.

3. The **Interlocutory Application (IA)** was filled by a private respondent **Shri SD Loda** vide IA No. 82/2025/EZ on 19 July 2025 which was subsequently denied by the Tribunal.

4. The news article highlighted the grievances and concern of the village forest committee about the unchecked earth-cutting, illegal road construction activities and several unauthorized activities in sensitive catchment areas of Itanagar wildlife sanctuary, raising serious concern about the ecology and sustainability of the forest and its wildlife. Further, rampant and illegal earth-cutting contaminates the water which poses serious health hazards to its communities living downstream. According to the news report the state forest department failed to take necessary steps to check rampant and illegal earth-cutting activities under Itanagar Wildlife

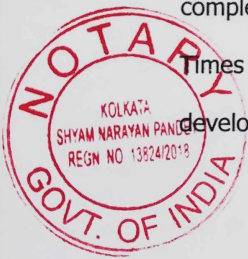


sanctuary which prompted the National Green Tribunal, Principal Bench, Delhi to take Suo-moto action on the matter.

- 5. As inferred from the published news articles on 22.04.2025 and the original application (Suo-moto) thereto, the primary concern being the threat to biodiversity, ecology and its wildlife due to unchecked and unauthorized illegal earth-cutting occurring rampantly in the forest area under Itanagar Wildlife Sanctuary. The state PWD at the very outset admits the fact that one road project was taken up by the Department under RIDF (Trench RIDF-XXIV 2018-2019) from Ganga to Taipu Village (4.5 KM) in the year 2019 and the forest clearance was not taken for the said road project. The project was completed in **2021** much before the news articles by The Arunachal Times in **2025**, the scheme stands closed since then and no further development activities are being taken up by the department so far.

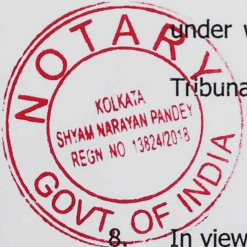
[Project details enclosed as **Annexure-1**]

- 6. However, the State PWD humbly submits that, the Road project undertaken under RIDF (Rural Infrastructure Development Fund) is a public utility project categorized under Rural/Village Road with carriage width of 3.75m only, meant to connect rural villages (Taipu village, Chimi Village, Yeiara village, Tobum Village etc.) along the alignment to provide basic needs and requirements like Healthcare,



Education and administrative coverage to the rural population which is a fundamental obligation of the state Government.

7. The road project in connection being a rural/village road with standard carriage width had caused minimal damages to forest area without endangering biodiversity, ecology and its wildlife while benefitting many native villagers settled much before the declaration of the region as wildlife sanctuary in 1972 or Forest Conservation Act of 1980. However, the state PWD is legally obliged to compensate for damages it caused and violation under relevant clause or section under wildlife protection act, if any, as deemed fit by this Hon'ble Tribunal while undertaking public utility project.



8. In view of the above, the respondent party being the State PWD and the project in connection relates to public utility in nature of small magnitude (Village/rural road), no substantial damages have been caused to the forest or its biodiversity consequent to the execution of the said project. Further, the project is long completed and closed back in 2021, and no further activities are being carried out by the department since then. The Department (State PWD) is committed to uphold and abide by all the applicable environmental norms while

taking up any developmental activities and shall comply with any direction issued by the Hon'ble tribunal.

DEPONENT
(S. K. TYAGI)
Assistant Engineer (C)
P.W.D. Construction Sub. Div.
Arunachal Bhawan
Chanakyapuri, New Delhi

VERIFIED at Kolkata on this the 8th day of April, 2026 that the contents of the above affidavit are true to my knowledge and belief and that nothing false has been stated herein or anything material concealed therefrom.

DEPONENT.
(S.K. TYAGI)
Assistant Engineer (C)
P.W.D. Construction Sub. Div.
Arunachal Bhawan
Chanakyapuri, New Delhi

Identified by me
Ajay Kumar
Advocate



Solemnly Affirm & Declare
Before Me on Identification
of Ld. Advocate

SHYAM NARAYAN PANDEY
NOTARY, GOVT. OF INDIA
REGN. NO. 13824/2018

08.04.2026

08 APR 2026

**GOVERNMENT OF ARUNACHAL PRADESH
PUBLIC WORKS DEPARTMENT**



TECHNICAL SANCTION ESTIMATE

Name of Work:- C/o Road from Ganga Village to Taipu Village. [Length (approx.)=35.00 Km], Phase-I=(CH:- 00.00 to 4.50 Km)

Estimate Cost :- Rs.1000.00 Lakhs

Head of Account:- 5054(R&B) RIDF(RIDF-XXIV-2018-19)

**Office of the Executive Engineer,
Capital Division-A
PWD: AP: Itanagar.**

**GOVERNMENT OF ARUNACHAL PRADESH
PUBLIC WORK DEPARTMENT**

State:-Arunachal Pradesh
Branch:-R&B

Division: CD -A
Sub-Division: CSD-1/A

Name of Work :- C/o Road from Ganga Village to Taipu Village(35.00 Km) Phase-I (Ch: 0.00 km – 4.50 Km)

Head of Account	5054(R&B) RIDF-XXIV, (2018-19)
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This Detailed Project Report has been framed by **Er.Tana Nekam Tara**, Executive Engineer, Capital Division – A. PWD, A.P, Itanagar and Re-Cast by the Superintending Engineer, Capital Circle, PWD, AP, Itanagar for the probable cost of Rs 1000.00 Lakhs (Rupees One Thousand Lakhs)Only including 1% Labour Cess

REPORT

This Detailed Estimate amounting to Rs 1000.00 Lakhs (Rupees One Thousand Lakhs)Only including 1% Labour Cess has been framed to cover the probable cost of the above mentioned work and to obtain Administrative Approval and Expenditure Sanction of the competent authority

HISTORY

The construction of this road will give better road in between Ganga Village and Taipu village, which shall directly benefits to All the villages inbetween them such as Chemi Village, Yeiar Happa, Tobum Gaab Village, Baphee Gaab Village, and Nguyibo river areas in which the total population of around 5000 peoples from both Taipu and ganga Village along with the people residing in and around this places, in which the total length of the road from Ganga Village to Taipu Village is about 35.00 Km. But as per the Fund Sanction amount under RIDF Trench XXIV(2018-19) vide Memo No. SPWD/W-08/RIDF-XXIV/2018-19/131, Dated Itanagar the 06/03/2019 is only 1000.00 Lakhs. And hence, within this Sanctioned amount only 4.50 Km of road stretch can be construct in all weather road condition i.e from 0.00 Km to 4.50 Km.

Co-ordinates:-

1. Ganga Village :- latitude 27.089072 N, Longitude 93.592780 E.
2. Taipu Village :- latitude 27.115380 N, Longitude 93.521092 E.

The main objective of this project is to provide a good blacktopped alternate road for the students, publics, tourists and the inhabitant of Taipu village, Chemi, Yeria Happa, Tobum Gaab, Baphe etc and specially for the foreigner's and visitor's to visit the tourist places under Itanagar Circle, under Itanagar DC Head Quarter, so that various department offices, educational institutes, medical facilities, market facilities directly to the state capital, Itanagar.

The project on completion will benefit the entire government staffs, local tribal people of Taipu Village and Ganga Village. And the project will be implemented by PWD, Arunachal Pradesh departmentally. Modern methods of construction will be adopted and there will be co-ordination between the funding and the executing agencies in supervision and implementation of the project.

The project is a new proposal road in between Ganga Village and Taipu village via Chemi, Yeiar Happa, Tobum Gaab, Baphe etc under Itanagar circle of Papum Pare District. Thus, the project will not have adverse in environmental effect.

The primary object of the project is to provide all weather road connectivity to Taipu village via Chemi, Yeiar Happa, Tobum Village, Bephe Village etc which is about 35.00 Km. The length of the said proposed road 35.00 Km and the Sanction Amounting of fund for this project is Rs. 1000.00 Lakhs on through which only 4.50 Km of the total length of road can be done as per the Sanction list under RIDF Trench XXIV (2018-19). And hence, the rest stretch of road i.e 30.50 Km is left to be connect in future. And hence, this project has been taken up as per the allocation of Fund Sanction (as per RIDF Norms to improve communication and transportation system will improve, which will directly help the government in providing better education, health, sanitation and water supply facilities, which are basic needs. Agricultural and Horticultural products shall be transported directly to the nearby marketing places with ease.

The project on completion shall be maintained by the state government through its Public Works department which is responsible for construction of roads and buildings in the state. At present, the department is well equipped with manpower & machinery.

Hence, this proposal of the Project is prioritized by the Govt. of Arunachal Pradesh and Sanctioned vide Memo No. SPWD/W-08/RIDF-XXIV/2018-19/131, Dated Itanagar the 06/03/2019.

DESIGN AND SCOPE :- The following provisions are kept in this estimate:

1. Jungle Clearance
2. Formation Cutting
3. CD Works:
 - i. RCC Box Culverts-1.50X1.50 Mtr- 14 Nos.
 - ii. RCC Box Culverts-2.00X2.00 Mtr- 1 Nos.
4. RCC Retaining Wall
 - i. RCC Breast Wall-3.50 Mtr Height- 75.00 Mtr.
 - ii. RCC Retaining Wall-4.00 Mtr Height- 70.00 Mtr.
 - iii. RCC Retaining Wall-5.00 Mtr Height- 45.00 Mtr
5. Sub-Base Course-WBM-I
6. Sub-Base Course-WBM-II
7. Sub-Base Course-WBM-III
8. Carpeting(Black-Topping)
9. CC Side Drain - 2.16 Km
10. Kutcha Drain - 1.97 Km

SPECIFICATION : The work shall be carried out as per CPWD specifications/IRC/MoRT&H.


COST : Rs. 9,90,20,000.00 Including 1% Labour Cess.


RATE : Based on APSR-2018(R&B).


Land : It is certified that the land required for the execution under the current proposal is free from Encumbrances and is available.


TIME : (Two) Years as per availability of fund.

METHOD : Departmentally / by Tender



Assistant Engineer,
Capital Sub-Division 1/A
PWD : AP : Itanagar


Executive Engineer,
Capital Division - A
PWD : AP : Itanagar


Asstt. Surveyor of Works,
Capital Division - A
PWD : AP : Itanagar


Assistant Engineer (Plg)
Capital Circle,
PWD:AP:Itanagar


Superintending Engineer,
Capital Circle
PWD:AP:Itanagar


Executive Engineer (Plg)
Capital Circle,
PWD:AP:Itanagar

GENERAL ABSTRACT OF COST-ORIGINAL ESTIMATE

State :- Arunachal Pradesh
Branch :- B&R

Capital Division-'A'
Capital Sub-Division-1/A

Name Of Work:- " C/o Road from Ganga Village to Taipu Village. [Length(approxmate)=35 Km]
Phase-I=(CH:- 0.00 to 4.50 Km)."

Sl.No.	Item	Quantity	Unit	Rate	Amount	Remarks
1	Jungle Clearance	1	Job	1257889.00	1257889.00	Annexure -A
2	Earth Work					
a)	Formation Cutting	1	job	2 22 76 711.65	2 22 76 711.65	Annexure -B
3	CD Works					
a)	RCC Box Culvert 1.50 Mtr Span	14	No.	5 85 779.00	82 00 906.00	Annexure -C
b)	RCC Box Culvert 2.00 Mtr Span	1	No.	13 40 352.00	13 40 352.00	Annexure -D
4	RCC Retaining Wall					
b)	RCC Breast Wall-3.50 Mtr Height	75.00	Mtr	35 726.24	26 79 468.00	Annexure -E
b)	RCC Retaining Wall-4.00 Mtr Height	70.00	Mtr	51 420.83	35 99 458.09	Annexure -F
b)	RCC Retaining Wall-5.00 Mtr Height	45.00	Mtr	77 482.85	34 86 728.33	Annexure -G
5	Sub-Base Course- WBM-I	4.50	Km	45 13 983.65	2 03 12 926.43	Annexure -H
6	Sub-Base Course- WBM-II	4.50	Km	17 03 928.05	76 67 676.23	Annexure -I
7	Sub-Base Course- WBM-III	4.50	Km	15 49 025.50	69 70 614.75	Annexure -J
8	Carpeting	4.50	Km	19 86 600.00	89 39 700.00	Annexure -K
9	CC Side Drain	2.16	Km	51 53 150.00	1 11 30 804.00	Annexure -L
10	Kutchia Side Drain	1.97	Km	90 000.00	1 77 300.00	Annexure -M
Total					9 80 40 534.46	— (A)
Add. 1% CESS on 'A'					9 80 405.34	
Grand Total					₹ 9,90,20,939.81	
Say ₹ 9,90,20,000.00						

Add. 1% CESS on 'A'

[Signature]
Assistant Engineer
Capital Sub- Division-1/A,
PWD:AP: Itanagar

[Signature]
Executive Engineer
Capital Division-'A',
PWD:AP:Itanagar

[Signature]
Assistant Surveyor of Works
Capital Division-'A'
PWD : AP : Itanagar

Technical sanction accorded for an amount of Rs. 990 20 000/- (Rupees nine crore ninety lakh & twenty thousand) only.

[Signature]
Assistant Engineer(Pig)
Capital Circle,
PWD:AP: Itanagar

[Signature]
Superintending Engineer,
Capital Circle
PWD:AP: Itanagar

[Signature]
Executive Engineer (Pig)
Capital Circle,
PWD:AP: Itanagar